

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF BAVA INFRASTRUCTURE DEVELOPERS PVT LTD

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Bava Infrastructure Developers Pvt. Ltd.
2.	Date of incorporation of corporate debtor	09/07/2009
3.	Authority under which corporate debtor is incorporated / registered	ROC, Bangalore, KA
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45200KA2009PTC050351
5.	Address of the registered office and principal office (if any) of corporate debtor	Door No.113/21, Ground Floor, Commerce Centre, Airport Road, Kulur, Mangalore KA India 575013
6.	Insolvency commencement date in respect of corporate debtor	20 June 2024 (Order uploaded on 21.06.2024)
7.	Estimated date of closure of insolvency resolution process	18-12-2024
8.	Name and registration number of the insolvency professional acting as interim resolution professional	M V Sudarshan IBBI/IPA-2/IP-N561/2017-18/11707 AFA Valid up to 06-Nov-24
9.	Address and e-mail of the interim resolution professional, as registered with the Board	No.984/13, 8th Main, Girinagar II Phase, Bangalore – 560085 KA IN Email: sudarshan.mv@outlook.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	No.984/13, 8th Main, Girinagar II Phase, Bangalore – 560085 KA IN; Email: bavacirp@gmail.com
11.	Last date for submission of claims	05-07-2024
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NIL
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NIL
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	https://ibbi.gov.in/en/home/downloads NA

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Bava Infrastructure Developers Private Limited on 20 June 2024 (Copy of the order uploaded on 21-06-2024).

The creditors of Bava Infrastructure Developers Private Limited are hereby called upon to submit their claims with proof on or before 05-07-2024 to the interim resolution professional at the address mentioned against entry No. 10.

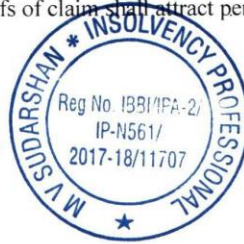
The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA – Not Applicable

Submission of false or misleading proofs of claim shall attract penalties.

Date: 22 June 2024

Place: Bangalore



M V Sudarshan
M V Sudarshan
Interim Resolution Professional
IBBI/IPA-002/IP-N00561/2017-2018/11707
AFA Valid up to 6-Nov-24

FORM A Public Announcement	
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016) FOR THE ATTENTION OF THE CREDITORS OF BAVA INFRASTRUCTURE DEVELOPERS PVT LTD	
RELEVANT PARTICULARS	
1. Name of Corporate Debtor	BAVA INFRASTRUCTURE DEVELOPERS PVT LTD
2. Date of incorporation of Corporate Debtor	09/07/2009
3. Authority under which Corporate Debtor is incorporated/registered	ROC, Bangalore, KA
4. Corporate Identity Number of Corporate Debtor	U45200KA2009PTC050351
5. Address of Registered Office and Principal Office (if any) of the Corporate Debtor	Door No. 113/21, Ground Floor, Commerce Centre, Airport Road, Kuler, Mangalore KA India 575013
6. Insolvency Commencement Date in respect of the Corporate Debtor	20 June 2024 (Order uploaded on 21.06.2024)
7. Estimated date of closure of Insolvency Resolution Process	18-12-2024
8. Name and registration number of the Insolvency Professional acting as interim resolution professional	M V Sudarshan IBBI/PA-2/IP-N561/2017-18/11707 AFA Valid up to 06-Nov-24
9. Address and e-mail of the interim resolution professional, as registered with the Board	No.984/13, 8th Main, Girinagar II Phase, Bangalore 560085 KA IN; Email: sudarshan.mv@outlook.com
10. Address and e-mail to be used for correspondence with the Interim Resolution Professional	No.984/13, 8th Main, Girinagar II Phase, Bangalore 560085 KA IN; Email:bavacip@gmail.com
11. Last date for submission of claims	05-07-2024
12. Classes of creditors, if any, under clause (b) of sub section (6A) of section 21, ascertained by the Interim Resolution Professional	NIL
13. Name of Insolvency Professionals identified to act as Authorized Representative of Creditors in a class (Three names for each class)	NIL
14. (a) Relevant Forms and (b) Details of Authorized Representatives are available at:	https://ibbi.gov.in/en/home/downloads NA

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